

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.107  
IB-229/PB/2019  
IA/2070/2024

**IN THE MATTER OF:**

**M/s. Shri Ram Transport Finance Co. Ltd.**

**...PETITIONER**

**Vs**

**M/s. Transgulf Frozen Food Containers Pvt. Ltd**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 01.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

:Adv. Mukesh Kumar Jain for TGFF,  
Adv Sumit Sinha

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2070/2024**

This is a 10<sup>th</sup> Progress Report for the Liquidator under Regulation 15 of the IBBI (Liquidation Process) Regulation, 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Counsel on behalf of the Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions IA is **disposed off.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**